

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).372/2011

(From the judgement and order(s) in 20/04/2010 in CRLR No.669/200
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA

Petitioner(s)

VERSUS

RAJMAL & ANR

Respondent(s)

(With appln(s) for exemption from filing O.T. and office report))

Date: 04/11/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASOK KUMAR GANGULY
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. Abhinav Jain, Adv.
Dr. Monika Gusain,Adv.

For Respondent(s) Mr. Altaf Hussain, Adv.
Mr. R.C. Kaushik,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.
Despite giving several opportunities, counsel for
the respondent has not filed counter affidavit. We are
not inclined to give further adjournments.
Hearing is complete.
Orders reserved.

(G.SUDHAKARA RAO)
COURT MASTER

(VINOD KULVI)
COURT MASTER